

**COURT - I****IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)****IA NO. 531 OF 2017  
IN  
DFR NO. 1854 OF 2017****Dated: 26<sup>th</sup> September, 2017****Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member****In the matter of :**

<b>TANGEDCO</b>		<b>...Appellant(s)</b>
	<b>Vs.</b>	
<b>Tamilnadu Electricity Regulatory Commission</b>		<b>...Respondent(s)</b>
<b>Counsel for the Appellant(s)</b>	<b>:</b>	<b>Mr. S.Vallinayagam</b>

**ORDER****IA NO. 531 OF 2017  
(Appl. for condonation of delay in filing the appeal)**

There is 73 days' delay in filing this appeal. In this application, the Applicant/Appellant has prayed that delay may be condoned.

The Respondent has been served. However, nobody is representing the respondent.

We have heard learned counsel for the Appellant and perused the explanation offered for the delay in filing the appeal. The relevant portion reads as under:

*"4. The papers relating to the appeal were forwarded to the accounts department of the appellant organization for its approval to file the appeal on 24.02.2017. Subsequent to the approval*

*granted by the accounts department to file appeal the papers were sent to the legal department for its consent. After grant of approval by the legal department on 15.03.2017, the appellant sent the papers to the counsel at Delhi for getting the draft appeal. The draft appeal was ready in the first week of April, 2017.*

*5. The counsel for appellant at Delhi sent the draft appeal to the appellant for its approval and the appellant after due consideration of the facts and grounds raised in the appeal, approved the same for filing before this Hon'ble Appellate Tribunal on 18.04.2017.*

*6. The requisite court fee for filing the appeal was sanctioned. The approved and signed appeal with vakalatnama and affidavit accompanied with the court fee for filing the appeal was received by the counsel for appellant at Delhi on 21.04.2017. The relevant documents which were not legible were typed at Delhi and the appeal is filed today."*

We find the above explanation to be acceptable. Sufficient cause has been made out. Hence, delay is condoned. Application is disposed of.

Registry is directed to number the appeal and list the matter for admission on **01.11.2017.**

**(I. J. Kapoor)**  
**Technical Member**

*ts/kt*

**(Justice Ranjana P. Desai)**  
**Chairperson**